

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 56/SM/2013**

Subject : Non-compliance of Commission's direction dated 26.9.2012 in  
Petition No. 168/MP/2011.

Date of hearing : 23.7.2013

Coram : Shri V.S.Verma, Member  
Shri M. Deena Dayalan, Member

Respondents : Uttar Pradesh State Load Despatch Centre and others

Parties present : Shri P.K. Agarwal, NLDC  
Ms. Jyoti Prasad, POSOCO  
Shri Raj Porwal, NRLDC  
Shri Naveen Nath Das, NCA  
Shri Sudip Goswami, WBSETCL  
Shri P.L. Gouda, OPTCL  
Shri Amit Singh  
Shri J. Mazumder  
Shri Shashi Bhushan  
Shri S. Ganguly, Sterlite Energy Ltd  
Shri J.M. Bansod  
Shri Pushpendra Singh  
Shri K.N. Madhusoodhawan  
Shri H.K. Rathore  
Shri Debasis De  
Shri M.K. Ramesh  
Shri S. Sen  
Shri F.E. Kharshing, MECL  
Shri B.C. Bordoloi, AEGCL  
Shri H.M. Sharma, AEGCL  
Shri Sajeev .R, THDC  
Shri Ng. Sarat Singh, Manipur Power Deptt.  
Shri Mohd. Anwaruddin, APTRANSCO  
Shri D. Vasudeva Rao, APTRANSCO  
Shri S.P. Barnwal, ERLDC  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri V.G.Manoharan, TANTRANSCO  
Shri Harish Gupta  
Shri A. Senshami  
Shri V. Kaikhochin, POSOCO

Shri Arvind Agrawal,RVPNL  
Shri A.K.Baid, RVPNL  
Shri Y.K .Dixit, PGCIL  
Shri Mahesh Tiwari, PGCIL  
Shri Rohit Chhabra, NTPC  
Shri Ajay Dua, NTPC  
Ms. Swapna Seshadri, Advocate, SLDC, Karnataka  
Shri Sunder Singh, SLDC, Delhi  
Shri R.B.Sharma, Advocate, GRIDCO, JSEB and BRPL  
Shri Anuj V.J ,  
Shri Bhaskar Keswani, NEEPCO  
Shri Nava Kamal Bara, NEEPCO  
Shri Kapil Ahuja, JPVL

### **Record of Proceedings**

The representative of NLDC submitted that large amount of data is not available from SLDCs and STUs. If we consider the telemetry not provided and telemetry provided but not working it becomes almost 52% of the overall system, which is very alarming.

2. The representative of Haryana submitted that ₹ 52 crore has been approved by the Electricity Department for implementation of telemetry system and within 36 months telemetry system would be implemented in all generating stations.

3. The representative of NLDC submitted that the telemetry provided in generating stations must work properly so that the data can be made available at the concerned Load Despatch Center.

4. Learned counsel for the SLDC, Karnataka submitted that in all generating stations telemetry system are working and status report in this regard has already been submitted to NLDC on 6.11.2012.

5. Learned counsel for GRIDCO, JSEB and BRPL submitted that replies have already been filed before the Commission. The major problem in Eastern Region is that the optical fibers are damaged during the road widening. Under the ULDC Scheme, PGCIL is responsible to repair the damaged optical fiber.

6. After hearing the parties present, the Commission directed POSOCO to publish the latest status of telemetry in all utilities on the website of respective RLDCs

immediately clearly indicating the sub-stations where (a) telemetry is not present at all (b) telemetry is present but not working.

7. The Commission directed all the utilities to submit information to POSOCO/RLDCs within 10 days of publishing of information by RLDCs failing which serious action would be taken against defaulting entities.

8. The Commission also directed POSOCO/NLDC to verify the information submitted by the utilities and submit the combined verified information by 25.9.2013 with an advance copy to RPCs. The Commission directed the RPCs to monitor rectification of the defects in the telemetry system by the utilities.

9. Subject to the above, order in the petition was reserved.

By order of the Commission,

Sd/-  
(T. Rout)  
Chief (Law)